

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1188 of 2021**

Md. Ataullah Ansari @ Attaullah Ansari

.... Petitioner

Versus

The State of Jharkhand

....Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mrs. Pinki Kumari , Advocate

For the State : Mr. P.K. Chatterjee, Addl.P.P

Order No.02 Dated- 25.03.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel appearing for the petitioner submits that he will file a supplementary affidavit annexing therewith the document of the concerned showroom from which the petitioner purchased the said motorcycle which was seized by the police in connection with Rajrappa P.S. Case No. 139 of 2018.

List this case after filing the supplementary affidavit.

It is made clear that if the supplementary affidavit is not filed within six weeks from the date of this order, then this anticipatory bail application shall stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)